

[Translation]

MR. DEPUTY SPEAKER : Besides my directions, Minister had promised to make a statement the next day as yesterday there was no time.

[English]

SHRI RAMAKANT D. KHALAP : We will carry it out, Sir.

SHRI S.R. BALASUBRAMONIYAN : The Minister said that he would be visiting the place and that is what he is doing today.

SHRI E. AHAMED (Manjeri) : Sir, the Minister has gone to visit the place in deference to the wish of the House...(Interruptions)... Now, how can we ask the Minister to come back from Patna to speak here

[Translation]

SHRI THAWAR CHAND GEHLOT : Mr. Deputy Speaker, Sir, what is your ruling on my point of order. Day before yesterday you have given instructions and a statement was to be made yesterday but it was not made yesterday, hon. Speaker had given instructions and the statement was to be made here today but now hon. Home Minister is out of Delhi. In view of the collective responsibility of the Government some other Minister should make a statement here. Your orders are being ignored.

I request you to give some ruling on it. Either the Government should be censured or statement should be made by some other Minister as the Government is collectively responsible for it. It is a serious matter.

[English]

SHRI E. AHAMED : Sir, we are all very much concerned over this matter...(Interruptions)... This may not be allowed to go like that.

[Translation]

SHRI RAJENDRA AGNIHOTRI : The police arrangements were withdrawn from there and now the Government is trying to hush up the matter. It is deliberately delaying the statement and it amounts to the contempt of the House.

SHRI THAWAR CHAND GEHLOT : The Government should fix time for it. Hon. Minister should tell that by what time in the evening he is going to make a statement.

MR. DEPUTY SPEAKER : The Statement would come by 6'o clock.

SHRI RAMAKANT D. KHALAP : Mr. Deputy Speaker, Sir, I request the Members that they should not be agitated. Home Minister has gone there...(Interruptions)

SHRI VINAY KATIYAR (Faizabad) : Where has he gone?

[English]

SHRI RAMAKANT D. KHALAP : Whatever direction is given by the Chair will be complied with. ...(Interruptions)

SHRI E. AHAMED : We can wait only till six of clock.

[Translation]

DR. RAMESH CHAND TOMAR (Hapur) : Mr. Deputy Speaker, what happened to Zero Hour? You have given assurance that every Member will get a chance to speak...(Interruptions)

MR. DEPUTY SPEAKER : Just a minute. One Member should speak at a time.

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : You have said that all the Members would get a chance to speak in Zero Hour.

MR. DEPUTY SPEAKER : Zero Hour is over now. Now we shall take up matter under the Rule 377.

14.14 hrs.

PAPERS LAID ON THE TABLE—CONTD.

Notifications under All India Service Act, 1951 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : I beg to lay on the Table :-

- (1) A Copy each of the following Notifications (Hindi and English versions) under sub-section (2) section 3 of the All India Services Act, 1951:-
 - (i) The Indian Administrative Service (Pay) Third Amendment Rules, 1995 published in Notification No. G.S.R. 569 in Gazette of India dated the 30th December, 1995.
 - (ii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1996 published in Notification No. G.S.R. 75(E) in Gazette of India dated the 5th February 1996.
 - (iii) The Indian Forest Service (Pay) Amendment Rules, 1996 published in Notification No. G.S.R. 76(E) in Gazette of India dated the 5th February, 1996.
 - (iv) The Indian Forest Service (Fixation of Cadre strength) Second Amendment Regulations, 1996 published in Notification No G.S.R. 77(E) in Gazette of India dated the 5th February, 1996.

- (v) The Indian Forest Service (Pay) Second Amendment Rules, 1996 published in Notification No. G.S.R. 78(E) in Gazette of India dated the 5th February, 1996

[Placed in Library See No. LT-117/96]

- (2) A copy each of the following papers (Hindi and English versions) under article 323 (i) of the Constitution :-

- (i) Forty-Fifth Annual Report of the Union Public Service Commission for the years 1994-95.
- (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission referred to in Chapter VIII of the above report.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library See No. LT-118/96]

14.14¹/₂ hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) **Need to reopen Farenda Genesh Sugar Mill in Maharajgani district, U.P. by providing it adequate financial assistance.**

SHRI PANKAJ CHOWDHARY (Maharajgani) Mr. Deputy Speaker, Sir, Farenda Sugar mill in district Maharajgani in Uttar Pradesh under National Textile Corporation, is closed for the last two years. Thousands of employees have become unemployed due to the closure of this mill whereas this mill could be restarted by investing only Rs. 35-40 lakhs. But due to the refusal by the National Textile Corporation this mill has been referred to BIFR. It has taken a decision that either this mill should be run by the Government or it should be handed over to the private sector. Until the expansion of this mill is done, it should be run by spending rupees 35-40 lakhs. The labourers should be paid their dues outstanding for the last so many months.

I, therefore, request the Central Government to restart this mill immediately so that the lakhs of people who have become unemployed due to the closure of the mill, could get employment

[English]

- (ii) **Need for Lifting of Ban on Setting up of Industries in Dahanu Taluka, District Thane, Maharashtra**

SHRI CHINTAMAN WANAGA (Dahanu) The Government of India, Ministry of Environment and Forests, by their Notification, dated 20th June, 1991,

declared Dahanu Taluka, District Thane (Maharashtra) as an "ecologically fragile" area and imposed a ban on setting up of industries not only in the Dahanu Taluka but also in the outer periphery of 25 km. of Dahanu Taluka. The entire area is a tribal area and constitutes major part of my Dahanu Lok Sabha Constituency.

The Notification has very adversely affected the promotion of industries in my constituency depriving thereby the opportunities of employment to thousands of tribals. The people of my area, Zilla Parishad, Taluka Panchayats and also the Government of Maharashtra have all approached the Government of India to reconsider the above ban which is not only detrimental to the economic growth but is also discriminatory. The Government of India, therefore, constituted a Committee to review the ban and the said Committee have also submitted their recommendations to the Ministry. After that, MPs, MLAs and representatives of the industry and youth organisations had also a meeting with the then Minister for Environment and Forests in February 1996 when he assured the delegation to take a positive decision to help industrial growth.

The peripheral area of 25 km. around Dahanu Taluka also covers land from adjoining Union Territory of Dadra and Nagar Haveli and Gujarat State where the ban is not being implemented

The people of my constituency have become restive due to the delay in withdrawing the said ban and are planning to launch a major agitation. In view of this situation, I request the Union Government to ensure early withdrawal of the ban to usher in an era of development in my tribal constituency.

[Translation]

- (iii) **Need to open heavy industry in Rajasthan.**

SHRI BHERU LAL MEENA (Salumber) There is no such big industry especially in the tribal area of Rajasthan which may stop migration of unemployed youth of Rajasthan and there is a large scale discontentment among the people of backward areas. Rajasthan is facing many kinds of problems. Somewhere it is flood and somewhere it is famine. I, therefore, urge the Government of India that small and large scale industries should be opened by the Government of India especially in the backward areas of Rajasthan like Udaipur, Dungurpur, Banswara, Chittorgarh etc. I demand that the unemployed youth should be provided employment so that people could be saved from starvation. The Central Government should provide financial assistance to the State Government

[English]

- (iv) **Need to Abolish Existing contractual System of Recruiting Scientists in Council of Scientific and Industrial Research**

SHRI S.D.N.R. WADIYAR (Mysore) : The scientists working in the Council of Scientific and Industrial